

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4839**  
TO BE ANSWERED ON 23.03.2026

**Enforcement Action Under CAQM**

4839. MS IQRA CHOUDHARY:  
ADV PRIYA SAROJ:  
SHRI DEVESH SHAKYA:  
SHRI PUSHPENDRA SAROJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of industrial units, construction sites and other entities found violating Graded Response Action Plan (GRAP) norms, State/UT-wise and district-wise for Uttar Pradesh, including Etah and Kasganj;
- (b) the details of penalties imposed under the Commission for Air Quality Management (CAQM) directions, including the number of closure orders issued, environmental compensation levied and amounts actually recovered, State/UT-wise, including the said districts;
- (c) the number of repeated violators identified, and action taken against them including prosecution or sealing of premises, State/UT-wise, including the said districts;
- (d) the gap between penalties imposed and penalties realised, along with reasons for non-recovery or delay in enforcement, State/UT-wise, including the said districts; and
- (e) the monitoring mechanism adopted by the Government to ensure strict compliance and prevent seasonal, temporary enforcement limited only to peak pollution periods

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

**(a) to (e):** To address air pollution in Delhi-NCR, Government has established the Commission for Air Quality Management (CAQM) under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas. CAQM has been provided powers under the Act to take measures and issue directions to the various agencies in the National Capital Region for protecting and improving air quality. Etah and Kasganj districts of Uttar Pradesh are not part of Delhi-NCR.

So far, CAQM has issued 98 Statutory Directions and 17 Advisories to concerned stakeholders for control of air pollution in Delhi-NCR inter-alia include prescribing stringent emission norms various polluting activities, mandated thermal power plants located within 300 km of Delhi and coal based Captive Thermal Power Plants in the Delhi-NCR for co-firing of biomass pellets (up to 5 to 10%), mandating use of paddy straw-based bio-mass pellets / briquettes in all brick kilns located in the districts beyond NCR in Punjab and Haryana. A monitoring mechanism has been

put in place and these directions are rigorously monitored for implementation through periodic progress reviews, issuing subsequent orders and directions from time to time.

Graded Response Action Plan (GRAP) is an emergency response action plan for NCR, which calls for a set of emergent preventive/restrictive actions across stipulated sectors in the GRAP schedule, depending on air quality of Delhi.

Enforcement Task Force (ETF) has been constituted to monitor and supervise the implementation of the statutory directions issued by the CAQM from time to time and related environmental statutes on matters related to air pollution in Delhi-NCR.

Flying Squads/Inspection Teams have been formed to carry out incognito checks, throughout the year including GRAP periods, for identifying serious violations/statutory directions issued by CAQM for taking appropriate action thereon, based on the seriousness of non-compliances. These inspections are to supplement the actions of SPCBs/DPCC in their enforcement primarily focusing on industries, C& D activities and DG sets.

The ETF, through its regular meetings, considers the recommendations of the Flying Squads/Inspection Teams and recommends appropriate directions on each of the inspection reports, including reviewing the status of various Closure Directions and Resumption Orders issued by the CAQM.

A Sub-Committee on Safeguarding and Enforcement has also been constituted to monitor the enforcement actions by different agencies.

With regard to penalties, Environmental Compensation charges are levied and realized on/from polluting units by the concerned State Pollution Control Boards/Committees before consideration of resumption.

State-wise details of enforcement actions taken during the invocation of GRAP from 14.10.2025 to 16.03.2026 including District-wise actions in Uttar Pradesh regarding control of air pollution in Delhi-NCR, are provided at **Annexure**.

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**Annexure**

**State-wise details of enforcement actions taken by CAQM during the GRAP period from 14.10.2025 to 16.03.2026 including District-wise actions in Uttar Pradesh regarding control of air pollution in Delhi-NCR**

i. The actions taken for the violation reported during this period are as under:

**(i) Industrial Sector:**

<b>Action</b>	<b>UP</b>	<b>Haryana</b>	<b>Delhi</b>	<b>Rajasthan</b>	<b>Total</b>
Closures	53	98	03	08	<b>162</b>
Show Cause Notices (SCN)	79	95	01	12	<b>187</b>
Letter to SPCBs/DPCC for imposition of EC	04	09	01	01	<b>15</b>

Out of this, one Unit was found repeat violator. UPPCB was directed to impose deterrent EC charges and file prosecution action against the repeat violator.

**District wise details of Uttar Pradesh**

<b>Sl. No.</b>	<b>District Name</b>	<b>Closure</b>	<b>SCN</b>	<b>Letter for EC</b>
1.	Baghpat	01	-	-
2.	Bulandshahar	07	04	-
3.	Gautambudhnagar	09	10	01
4.	Ghaziabad	14	33	-
5.	Hapur	11	13	02
6.	Meerut	03	11	-
7.	Muzaffarnagar	06	08	01
8.	Shamli	02	-	-
<b>TOTAL</b>		<b>53</b>	<b>79</b>	<b>04</b>

**(ii) Construction & Demolition Activities**

<b>Action</b>	<b>UP</b>	<b>Haryana</b>	<b>Delhi</b>	<b>Rajasthan</b>	<b>Total</b>
Closures	28	30	0	3	61
SCN	07	16	05	00	28
Letter to UPPCB, HSPCB for imposition of EC	05	01	0	0	06

Out of this the repeat violators identified were –03 sites. SPCBs/DPCC were directed to impose deterrent EC charges and file prosecution action against repeat violators.

**District wise list of Uttar Pradesh:**

Sl. No.	District Name	Closure	SCN	Letter to UPPCB for imposing EC
1.	Baghpat	0	0	0
2.	Bulandshahar	0	0	0
3.	Gautambudhnagar	24	04	04
4.	Ghaziabad	1	03	01
5.	Hapur	2	0	0
6.	Meerut	0	0	0
7.	Muzaffarnagar	1	0	0
8.	Shamli	0	0	0
TOTAL		28	07	05

**(iii) Status of DG Sets- Sealing**

From 19.10.2025 (stage -II) to 16.03.2026 (during GRAP Period)

Sealing of DG - Sets	UP	Haryana	Delhi	Rajasthan	Total
Units	66	84	11	07	168
No. of DG-Sets	90	110	14	09	223

**District – wise status of UP (DG - Sealing)**

Sl. No.	District Name	Units	No. of DG-Sets
1.	Baghpat	-	-
2.	Bulandshahar	2	2
3.	Gautambudhnagar	18	26
4.	Ghaziabad	20	25
5.	Hapur	13	13
6.	Meerut	08	13
7.	Muzaffarnagar	04	10
8.	Shamli	01	01
Total		66	90

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